

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI BENCH
O.A. No. 211 of 2021**

IN THE MATTER OF:

P.Palaniappan

....Applicant(s)

-Vs-

MoEF&CC&Ors

.....Respondent(s)

**COUNTER AFFIDAVIT ON BEHALF OF THE MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE, RESPONDENT
No.01.**

CHENNAI
DATED: 18-11-2021

ME.SARASHWATHY
Counsel for MoEF & CC, RI
Mobile No. 9444415523

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No.01.**

I, Dr.C.Palpandi, S/o P.Chendurpandi, aged about 40 years working as Scientist 'C' in the Ministry of Environment, Forest and Climate Change, Regional Office (South Zone) at Chennai Cathedral Garden Road, Nungambakkam, Chennai-34, do hereby solemnly affirm on oath and state as under:

1. That I am duly authorized by the Ministry of Environment, Forest and Climate Change, Respondent no.1 to swear this affidavit and I am conversant with the facts and circumstances of the present case and am thereby competent to depose as under:
2. The present matter filed against the pollution caused on account of conducting of quarrying and crusher operation by respondents 11 to 15 in Masinaichenpatti Village, Salem District. The operation of the units of respondents 11 to 15 heavy pollution is being caused that affects the yield of the agricultural products in the neighbouring agricultural land.
3. That the answering Respondent no. 1 is primarily engaged in, *inter alia*, policy formulation for abatement, control and prevention of pollution, prescribing environmental standards which are implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards

C. Palpandi
Dr. C.Palpandi
Scientist 'C'
Ministry of Environment Forest and Climate Change
Integrated Regional Office, Chennai

(SPCBs)/ Pollution Control Committees (PCCs). The SPCBs/PCCs are required to enforce these standards and monitor the compliance by industries.

Besides, the concerned State Pollution Control Boards/ Pollution Control Committees are empowered to take all such measures as are deemed necessary or expedient for the purpose of protection and improving the quality of environment as well as prevention, control and abatement of environmental pollution including issue involve in the instant matter.

4. It is humbly prayed that the Hon'ble Tribunal may kindly pass such order(s) as may deemed fit and proper in the facts and circumstances of this case.

C. Palpandi

DEPONENT

Dr. C.Palpandi
Scientist 'C'

Ministry of Environment Forest and Climate Change
Integrated Regional Office, Chennai

VERIFICATION:

Verified at Chennai on this the 18th day of November 2021 that the contents of this reply affidavit based on official record(s) maintained and information available in the office is correct to my knowledge and belief. No part of it is false and nothing has been concealed there from.

C. Palpandi

DEPONENT

Dr. C.Palpandi
Scientist 'C'

Ministry of Environment Forest and Climate Change
Integrated Regional Office, Chennai

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**ME.SARASHWATHY
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